

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 206**  
**(IB)-810/ND/2021**  
**IA-4802/2022**

**IN THE MATTER OF:**  
**State Bank of India**

... **Applicant/Petitioner**

**Versus**

**Anuradha Sachdev**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 30.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**


**For the Applicant : Ms. Ekta Choudhary**


**For the Respondent :**

**ORDER**

**IA-4802/2022:** Ld. Counsel appearing for the RP submits that Respondent/Personal Guarantor has been served through E-mail provided by the Applicant/SBI as well as at the E-mail address provided by the Personal Guarantor himself. He has also filed the affidavit of service, which is on record. None appears on behalf of the Respondent. Let the RP inform the Respondent to file the reply/objection, within 10 days. failing which, the right to file the reply shall stand closed.

List the matter on 10.01.2023.

  
**(L.N. GUPTA)**  
**MEMBER (T)**

  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**